

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT NO.III

CP-142/ND/2017

In the matter of  
Taraspan Solutions (P) Limited

....PETITIONER

SECTION :  
Under Section 66

Order delivered on 19.4.2018

Coram :


R. Varadharajan,  
Hon'ble Member (Judicial)  
(V.K. Subburaj)  
Hon'ble Member (Tech.)


For the Petitioner : Mr. Abhijeet Das, Advocate  
For the Respondent :  
For the RD (N) :

ORDER

Learned Counsel for the petitioner is present. Ld. Company Prosecutor for the RD is also present and represents that in response to the petition and in compliance to the directions dated 27.3.2018, observations have been duly filed. Ld. Counsel for the petitioner represents that response to these observations has also been filed before this Tribunal with an advance copy which has been made available to the Office of the Office of Regional Director. However, Ld. Company Prosecutor Ms. Sonam Sharma requests for some time to confirm that the objections have been received by her office. In view of the said representation, 3 weeks time is granted and the matter is posted for enquiry on 17.5.2018.

List on 17.5.2018.

  
(V.K. SUBBURAJ)  
MEMBER (TECH.)

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit